IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20. **IA-1450(MB)2024 IN**
C.P. (IB)/1341(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES: Ashit Patel And Keyur Shah Partners of Winkey
Vs.
Shobha Asars Private Limited

SECTION: 9, 12A OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Devul Dighe, Ld. Counsel for the Applicant/IRP present through VC. C. S. Nithish Bangera, Ld. Counsel for the Operational Creditor present.

2. Ld. Counsel for the IRP submits that out of Rs.4,51,000/-, Rs. 1 lakh was paid by the Operational Creditor.

3. The Operational Creditor is directed to pay the remaining IRP fees and expenses of an amount of Rs.3,51,000/- to the IRP within one week from this order.

4. List this matter for further consideration on **26.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)